

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 386/(MAH)/2017

CORAM:

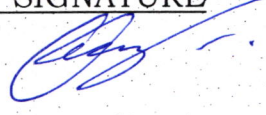
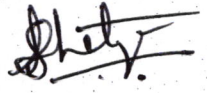

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017

NAME OF THE PARTIES: IDBI Capital Markets & Securities Ltd.
V/s.
Arshiya Rail Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Rahul Oak a/w Siddharth. Shetye	Advocate for Petitioner	 
2)	VENOD PARTHAN AUTHORISED REPRESENTATIVE	Authorized Representative	

ORDER

T.C.P. No. 386/I&BC/NCLT/MB/MAH/2017

1. Learned Representative from the side of the Corporate Debtor is present and said that a settlement is in the progress.
2. From the side of the Creditor, (Petitioner) pleaded that a short time may be granted.

Contd....2

:2 :

3. 3 weeks granted.
4. The matter is now listed on **21.08.2017**.

Sd/-
Ravikumar Duraisamy
Member (Technical)

Dated : 25.07.2017.

Sd/-
M.K. Shrawat
Member (Judicial)